

have recommended that leave of absence be granted to the following members for the periods indicated each :—

(1) Shrimati Uma Roy	19th June to 12th August, 1967 (Second Session)
(2) Maharani Vijayamala Rajaram Chhatrapati Bhonsale	3rd July to 11th August, 1967 (Second Session) and 13th November to 1st December, 1967 (Third Session)
(3) Shri Viren Shah	29th June to 4th August, 1967 (Second session) and 13th November to 1st December, 1967 (Third Session)
(4) Shri Surendra Kumar Tapu- riah	13th November to 30th November, 1967 (Third Session)
(5) Shri Abdul Ghani Dar	13th November to 15th December, 1967 (Third Session)
(6) Shri P. Ganga Reddy	25th July to 12th August, 1967 (Second Session) and 13th November to 8th December, 1967 (Third Session)

I take it that the House agrees with the recommendations of the Committee.

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: The members will be informed accordingly.

RE ARREST OF MEMBER

श्री मुहम्मद इस्माइल (बैरकपुर) : स्पीकर साहब, बंगाल में जो टैरिज्म शुरू हुआ है उसके बारे में मुझे थोड़ा सा कहना है। मैं कल वहां से आया हूँ। मेरी कंस्टिट्यूएन्सी बैरकपुर है। एम० पी० तक के लिए वहां मूव करना मुश्किल हो गया है। वहां लाठी चार्ज हो रहे हैं, लोगों को पकड़-पकड़ कर जेलों में बन्द किया जा रहा है—

MR. SPEAKER: No, you must sit down. I am on my legs. Order, order. Nothing will be taken down.

SHRI MOHAMMAD ISMAIL: **

SHRI ISHAQ SAMBHALI (Amroha): **

MR. SPEAKER: If there is anything, you give me something in writing. I have only made the announcement today. When an hon. Member is arrested or something like that happens, I only announce the communication which I receive. If

there is anything that you want to say particularly, as I said, you write to me and we will see what we can do.

SHRI S. M. BANERJEE (Kanpur): You have not followed him.

MR. SPEAKER: We will see how it could be raised and what could be done. After all, we can discuss it. Government also will be able to gather some information. There is a procedure. It is not as though I do not want anybody to raise anything, when an hon. Member of this House is arrested or something like that happens. But I only wanted to follow the procedure. All I am requesting is to follow the procedures so that the work of the House will be easy.

12.27 hrs.

BUSINESS OF THE HOUSE

SHRI AMRIT NAHATA (Barmer): Sir, I have followed the procedure and have written to you.

MR. SPEAKER: About what?

SHRI AMRIT NAHATA: About the Hazari Report.

MR. SPEAKER : That is not a part of the arrest. That is a separate question. I am now talking of the arrest of Dr. Ranen Sen and you bring in something else.

SHRI AMRIT NAHATA : 20 Members have signed that and we want to discuss it in the House.

MR. SPEAKER : It is really strange how we function. We are talking about a Member's arrest. I know, you wrote to me; and, not only you, on this question and on some other questions, hon. Members write to me. The Business Advisory Committee has fixed up some Government work. What is the work—Supplementary Demands, the Unlawful Activities Bill which we are considering now and some Ordinances. I have sent your letter and other letters also to the Minister of Parliamentary Affairs. Time must be found for this. It is not as though the Speaker can find the time and fix something. If Government work can be withdrawn, if the Unlawful Activity Bill or something else can be withdrawn, I am prepared to put in any work. Then, the Business Advisory Committee will meet and say what business must be taken up in the House. Some hon. Members want the session to be extended by a few days, beyond the 23rd. I do not want anything to be done at the last minute. If Government wants to withdraw the financial business or the Unlawful Activity Bill.....

SHRI NAMBIAR (Tiruchirappalli) : Yes, Sir; the House will agree to that.

MR. SPEAKER : If you get up whenever you choose, I am not able to ask others to sit down.

I am only saying that because 20 or 30 Members have signed something, I cannot change overnight the work of the House and put something else. Here is the work that was organised by the Business Advisory Committee and it can be changed by the House or by the Business Advisory

Committee. I have asked the Government if they are prepared to give the time, which Bill is to be withdrawn and if they are going to keep to these Demands and the Ordinances etc. If and when I get a reply that they are prepared to withdraw something, I will call the Business Advisory Committee meeting. Even then this may not be taken up and some other work may be taken up by the Business Advisory Committee. It is not in my hands. It is with the Government just now. You belong to the ruling party; so, if you want to contact them, you can certainly contact them and do what you like.

SHRI S. M. BANERJEE (Kanpur) : Sir, I am a member of the Business Advisory Committee.

MR. SPEAKER : I know, you are.

SHRI S. M. BANERJEE : I want to make the position very clear. Yesterday also Shri Panigrahi raised this in the House and today my hon. friend has raised the matter that the Hazari Report should be discussed. I only wish to make it clear that in every Business Advisory Committee meeting I and other Members of the Opposition, Shri Rabi Roy and others, have demanded that this discussion should take place. At that time the ruling party was also there. When there is a question of pressing for anything, they do not press and they come here as champions of anti-Birlas.

12.30 hrs.

UNLAWFUL ACTIVITIES (PREVENTION) BILL—Contd.

MR. SPEAKER : The House will now take up further consideration of the Unlawful Activities (Prevention) Bill. Shri Randhir Singh to continue his speech.

श्री रणधीर सिंह (रोहतक) : जनाब स्पीकर साहब, हमारे देश में मुल्क से दुश्मनी रखने वाली ताकतें न सिर्फ उभर रही हैं, बल्कि और ज्यादा मजबूती पकड़ रही हैं।